

**THE TAMIL NADU LEGISLATORS' HOSTEL
(ACCOMMODATION) RULES, 1969.**

*[G.O.Ms.No.345, Public (Election-IV), dated the
20th February 1969.]*

In exercise of the powers conferred by sub-section (3) of Section 12 and sub-section (1) of Section 14 of the Tamil Nadu Payment of Salaries Act, 1951 (Tamil Nadu Act XX of 1951), the Governor of Tamil Nadu hereby makes the following rules:-

RULES

1. Short title and commencement.—(1) These rules may be called the Tamil Nadu Legislators' Hostel (Accommodation) Rules, 1969.

(2) These rules shall be deemed to have come into force on the 14th August 1968.

2. Definitions.—In these rule, unless there is anything repugnant in the subject or context—

(1) “Assembly” means the Tamil Nadu Legislative Assembly;

¹(2) “Committee” means a Committee appointed or elected by the Assembly or nominated by the Speaker under the rules of the Assembly and includes a Select Committee but does not include any Committee appointed by the State Government.

(3) Omitted.

(4) “Day” means a period of twenty-four hours beginning at the hour of occupation of accommodation;

²(5) Omitted.

¹ Vide G.O. Ms. No. 483, Public (Establishment-I and Legislature), dated 22nd April 1992

² Vide G.O. Ms. No. 564, Public (Establishment-I and Legislature), dated 14th July 1994 (With effect from 1st October, 1984.)

(6) "Hostel" means the Tamil Nadu Legislators' Hostel;

(7) "House Committee" means the House Committee of the Legislative Assembly;

(8) ¹"Meeting" means a meeting of the Assembly or of the Governor's Address or a meeting of a Committee or two or more Committees combined but does not include "tours" as defined in clause (11);

(9) "Member" means Member of the Assembly.

¹(10) "Secretary" means the Secretary Legislative Assembly Secretariat; and

(11) (a) "Tour" means a tour-undertaken by Committee in connection with its functions within the State; and

(b) a tour arranged by the State Government for groups of members to various places within the State to study the developmental activities.

3. Charge for accommodation.—(1) Every Member shall be entitled to Hostel accommodation free of charge on every day of meeting, on every day of adjournment and on every such other day for which he is eligible under the Tamil Nadu ¹Legislative Assembly Travelling Allowance Rules, 1955, for daily allowance in respect of a meeting.

(2) The charge for accommodation on days other than those mentioned in sub-rule (1) shall be two rupees and fifty paise per Member per day or part thereof.

(3) The charge for a continuous stay of not less than thirty days shall be sixty rupees per Member for every period of thirty days of such continuous stay and prorata for fractions of a month.

²(4) Rental charges for Ex.Members of Legislative Assembly, Ex.Members of Legislative Council, Members of Parliament,

¹ Vide G.O.Ms. No. 483, Public (Establishment-I and Legislature), dated 22nd April, 1992.

² Vide G.O. Ms. No. 1133, Public (Establishment-I and Legislature), dated 9th October 2001.

Ex.Members of Parliament and officials shall be collected as in the Table below:—

²**THE TABLE**

	Single Room (per day) Rs.	Double Room (per day) Rs.
For Ex.Members of Legislative Assembly, Ex.Members of Legislative Council, Members of Parliament and Ex-Members of Parliament for the first five days.	30.00	60.00
Beyond five days	60.00	100.00
For Officials coming to Chennai on duty for the first five days.	30.00	60.00
Beyond five days	60.00	100.00

¹**4. Charge for Member's family and guests.**—(1)(a) A Member's family if and when accompanied by the Member shall be allowed to pay the concessional rent of two rupees and fifty paise per day per head for the stay in the Legislators' Hostel.

(b) The charges for accommodation specified in clause (a) shall be payable even on the days when the Member is entitled to rent-free accommodation under sub-rule (1) of rule 3.

(c) The charge for a continuous stay of not less than thirty days shall be sixty rupees per head for every period of thirty days of such continuous stay and pro rata for fractions of a month.

Explanation.—For the purpose of this sub-rule "Member's Family" includes father, mother, spouse and children of the Member.

¹ Vide G.O. Ms. No. 227, Public (Elections-IV), dated 6th February 1970.

² Vide G.O. Ms. No. 1133, Public (Elections-IV), dated 9th October 2001.

¹(2) Guests of Members accommodated in their room between 8.00 p.m. and 8.00 a.m. shall be charged at Rs.2.50 per head per day:

Provided that the number of such guests shall not exceed two at a time.

Provided further that no guests shall be allowed to stay in the rooms when Legislature is not in session.

²(3) Rental charges ²for separate room accommodation for guests of Members shall be collected as in the Table below:

THE TABLE

	Single Room (per day) Rs.	Double Room (per day) Rs.
For the first five days...	60.00	100.00
Beyond five days.....	100.00	150.00

5. Mode of payment of charges.—(1) Any charge due by a Member under any of these rules shall be paid—

(a) in the case of continuous stay of not less than thirty days at the end of the period of every thirty days, and

(b) in any other case at the time the Member vacates the room.

(2) Any such charge as is referred to in sub-rule (1) in arrears by any Member shall be recovered from the travelling allowance bill and or the salary bill of the Member concerned.

¹ Vide G.O. Ms. No. 307, Public (Establishment), dated 7th March 1973.

² Vide G.O. Ms. No. 1133, Public (Establishment-I and Legislature), dated 9th October 2001.

(3) No Member shall be provided with accommodation when ¹Legislative Assembly is not in session if the arrears of hostel rent at any time is Rs.250 (Rupees two hundred and fifty only) or more.

6. *Servants of Members.*—Servants of Members shall not be allowed to stay in the room. Such servants may be allowed to stay in the verandhas subject to the condition that only one servant for every Member is allowed.

7. *Prohibition of Public Meeting.*—No Member shall hold any public meeting in the room occupied by him in the Hostel or use it as an office.

8. *Prohibition of cooking.*—No cooking shall be permitted in the Hostel.

9. *Responsibility for loss of articles, etc.*—A Member shall, during his stay be responsible for the loss of articles of furniture, fixtures, and other articles provided in the room occupied by him in the Hostel.

²**10. *Use of Telephones.***—A Member shall be entitled to the use of telephone in the Hostel subject to the condition as may be prescribed in this regard from time to time.

11. *Use of the Hostel for other purposes.*—When there is no meeting the Hostel may, subject to availability of accommodation, be used also for such other purposes as may be determined by the House Committee.

12. *Finality of orders.*—In matters not specifically provided for in these rules, the decision of the Secretary and subject to his decision the decision of the ³Under Secretary (Hostel), Legislative Assembly Secretariat shall be final.

¹ Vide G.O. Ms. No. 483, Public (Establishment-I and Legislature), dated 22nd April, 1992.

² Vide G.O. Ms. No. 1823, Public (Establishment), dated 10th November 1983 (with effect from 10th November 1983).

³ Vide G.O. Ms. No. 564, Public (Establishment-I and Legislature), dated 14th July 1994 (with effect from 1st October 1984).